

आयकर अपीलीय अधिकरण 'बी' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'B' BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ **ITA No.1997/Chny/2019**
(निर्धारण वर्ष / **Assessment Year: 2011-12**)

Srivatsapriya Silberman No.1, Raghavan Street, Choolaimedu, Chennai – 600 094.	बनाम / Vs.	JCIT Non Corporate Range-14), Chennai.
स्थायी लेखा सं./जीआइ आर सं./ PAN/GIR No. BEDPS-5746-H		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	None
प्रत्यर्थी की ओरसे/ Respondent by	:	Shri D. Hema Bhupal (JCIT)–Ld. DR
सुनवाई की तारीख/ Date of Hearing	:	07-12-2022
घोषणा की तारीख / Date of Pronouncement	:	07-12-2022

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. At the time of hearing of captioned appeal, none appeared for assessee. The perusal of order sheet entries would show that none is appearing for assessee since past many occasions. The Ld. Sr. DR pleaded for dismissal of the appeal on the ground of delay.
2. The registry has recorded delay of 24 days in the appeal. To seek condonation, the assessee has filed an affidavit wherein the assessee seeks condonation of 23 days of delay. However, the same is not supported by any documents. No cogent reasons have been

mentioned in the affidavit for late filing of the appeal. Considering all these facts, the delay is not condoned and the appeal is dismissed for want of condonation of delay.

3. The appeal stands dismissed.

Order pronounced on 07th December, 2022.

Sd/-
(MAHAVIR SINGH)
उपाध्यक्ष / VICE PRESIDENT

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई / Chennai; दिनांक / Dated : 07-12-2022
EDN/-

आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A) 4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF